

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 379 of 2018

IN THE MATTER OF:

Mr. Bijender Kumar

...Appellant

Vs.

Reliance Commercial Finance Ltd. & Anr.

...Respondents

Present: For Appellant: - Mr. Shashank Sharma, Advocate.

For Respondents: - None.

ORDER

23.10.2018— Mr. Shashank Sharma, Advocate submits that he has been instructed by Ms. Reecha Khajuria, Advocate to appear and to request for withdrawal the appeal with a view to approach the 'Committee of Creditors' in terms of the order dated 3rd October, 2018.

Prayer is allowed with liberty to move before the 'Committee of Creditors'. However, no liberty is given to challenge the same very impugned order before this Appellate Tribunal.

The appeal stands disposed of as withdrawn.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

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